

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

21.07.2011

OA No. 297/2011

Mr. Amit Mathur, Counsel for applicant.

Heard learned counsel for the applicant.

Vide representation dated 17.01.2011 (Annexure A/1), the applicant claimed the benefit of ACP, which is pending for consideration.

Since the representation of the applicant is pending for consideration before the respondents, it is well settled law that until & unless any adverse order is passed on the representation of the applicant, the applicant has no cause of action. However, the respondents are directed to consider the representation of the applicant dated 17.01.2011 (Annexure A/1). If any adverse order is passed on the representation of the applicant, the applicant is at liberty to file substantive OA to redress his grievance.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

AHQ

K. S. Rathore
(Justice K.S. Rathore)

MEMBER (J)

copy given vide

NO. 1098
22/7/11

Y

Pd. OA copy
M.K.Ramch
14/10/11
RLY. Sept/JP.